

LEGALDEPT

The Legal Department does not deal with any 'operational or policy matters' except for the purpose of tendering legal opinion when sought the respective departments. The original records on operational and policy matters, if forwarded to the Legal Department while seeking legal opinions, are returned along with the legal opinion.

2. The legal opinions tendered by the Legal Department fall under the category of those 'information available to a person in his fiduciary relationship' which are exempt from disclosure under section 8 (e) of the Right to Information Act, 2005.